

districts or in non-backward districts.

MR. SPEAKER: Both the questions are already answered by him. If you want to repeat, please do that.

PROF. P.J. KURIEN: Sir, I have already said that these are foreign collaboration proposals and they are mainly decided on techno-economic considerations. You cannot direct any proposal to a particular place. You may sometimes be under the illusion that if there is a direction from the Government, the industry will go to a backward area. In that case, at the time of licensing the industry, it should have gone to the backward area. No, it is not that. However, the Government is committed to providing infrastructure. It is the primary responsibility of the State Government to provide infrastructure so that the industry will naturally go there. So, I hope the hon. Member will take up with the Bihar Government to do what is needed for providing adequate infrastructure so that this proposal will automatically go there.

[*Translation*]

Housing Development Finance Corporation

*885. DR. P.R. GANGWAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Housing Development Finance Corporation has set up its branches in various parts of Uttar Pradesh;

(b) if so, the details thereof;

(c) whether these branches have achieved any success; and

(d) if so, the details thereof?

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d). Housing Development Finance Corporation is not under the control of Government of

India. In the Annual Report of the Corporation it is seen that there are two branches of the Corporation at Kanpur and Lucknow in Uttar Pradesh. However, other information regarding the branches is not available in the Annual Report.

SHRI ANNA JOSHI: Sir, is it an answer?

MR. SPEAKER: Yes. This is a private corporation.

(*Interruptions*)

MR. SPEAKER: This is exactly what they have said in the reply.

SHRI ANNA JOSHI: But we have not asked the information.....

MR. SPEAKER: Please do not argue like this. You read the reply. It is already there in the reply.

[*Translation*]

DR. P.R. GANGWAR: The hon. Minister stated in her reply that the Housing Development Finance Corporation is not under the control of Government of India. ...(*Interruptions*)

MR. SPEAKER: It is a private company and not a Government body. Since you asked the question, she replied it.

DR. P.R. GANGWAR: The hon. Minister did not mention the year to which the annual report pertains. Has the hon. Minister studied the activities of the Housing Development Finance Corporation and its branches in this report? Because despite the fact that the Housing Development Finance Corporation is a private body, it has a turn over of crores and crores of rupees in which besides the people the nationalised banks have also invested money. Many such companies are opened and closed. People's money is wasted and then the C.B.I. or the police start probe. Will the Government hold an inequity into the activities of this Housing Development Finance Corporation through the Reserve Bank of India and lay the copy of the report

on the Table of the House?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): Just now it has been said that we have no connection with it. It is a private company.....(*Interruptions*)

[*English*]

SHRI BHUWAN CHANDRA KHANDURI: Sir, the question should not have been accepted. The time of the House is wasted.

MR. SPEAKER: On that point I agree with you.

[*Translation*]

DR. P.R. GANGAWAR: As the hon. Minister has mentioned about two branches of the Housing Development Finance Corporation that one branch is in Kanpur and another is in Lucknow. I would like to know from the hon. Minister whether he has conducted any sort of study regarding the working of these branches. If so, whether the working of these branches was found proper, if not; whether the Government will close such companies.

(*Interruptions*)

SHRIMATI SURYA KANTA PATIL: Mr. Speaker, Sir, had this question not been allowed, such situation would not have been arisen that the hon. Member feels himself neglected.

MR. SPEAKER: Very good, you have asked why the question was allowed. That is your authority.

[*English*]

This was sent to the Ministry and the Ministry had accepted and so it was allowed. All these explanations are not given. The hon. Member should know this thing. Next question please.

(*Interruptions*)

MR. SPEAKER: Not on this.

SHRILOKANATH CHOUDHURY: Sir, I want to know only one point. I want to know whether it has come to the notice of the Government that many house-building finance corporations are cheating the people and they are evaporating after collecting the money from the people. Has any such incident come to the notice of the Government? Who will protect the interests of those citizens who are cheated?

AN HON. MEMBER: And who is going to take action against them? (*Interruptions*)

MR. SPEAKER: If it is a private organisation, if people are taking the money, who will protect their interests? How will their interests be protected?

SHRIMATI SHEILA KAUL: The Finance Ministry should be able to do it.

Copied Versions of Canadian Atomic Power Reactor Model

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*886. SHRI RAMASHRAY PRASAD
SINGH:
SHRI SANAT KUMAR MANDAL:

Will the Prime Minister be pleased to state:

(a) whether the Department of Atomic Energy has failed to scale up the capacity of its copied versions of a Canadian atomic power reactor model as reported in the 'Indian Express', dated April 9, 1992;

(b) if so, the reasons therefor;

(c) whether as a result 210 megawatt of power capacity is missing from the existing and upcoming atomic power stations;

(d) if so, the details thereof; and

(e) the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE